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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P.No.13/2002 in  
M.A.No.1915/2002  
O.A.No.3126/2001

Hon'ble Shri M.P.Singh, Member(A)  
Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 5th day of September, 2002

Sh. Chander Dev  
s/o Sh. Geeta  
r/o K-200, Vijay Vihar, Phase-II  
Rohini, Delhi - 110 085.  
(through Sh. S.P.Sharma, Advocate  
Chamber No.84, Western Wing, Tis  
Hazari Courts, Delhi - 54) .. Applicant

(By Advocate: Shri S.P.Sharma)

Vs.

Union of India through  
Ministry of Urban Development  
through its Secretary (Sh. Mohan)  
Sarv Shakti Bhawan  
New Delhi.

Central Public Works Department  
through its Director (Sh. Krishan Kant)  
Nirman Bhawan  
New Delhi. .. Respondents

(By Advocate: Sh. B.K.Agarwal, through Sh. Rajeev  
Bansal)

O R D E R (Oral)

By Sh. Shanker Raju, Member(J):

Heard both the parties.

2. In view of the respondents' order  
passed on 18.1.2002, nothing survives in  
this Contempt Petition and the applicant is  
at liberty to assail the grievance if any  
in accordance with the directions given  
in order dated 28.11.2001 in OA No.3126/2001.

Contd...2/-

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3. ~~we~~ <sup>h</sup> have observed in the order dated 28.11.2001 that directions have been issued to the respondents to examine the grievance of the applicant regarding service interests and to pass an order to that effect expeditiously within a period of one month from the date of receipt of a copy of the order.

4. Copy of the order dated 28.11.2001 was served on the respondents on 5.12.2001 whereas the applicant has approached this Court on 10.12.2001 even without waiting for a period of one month. In this view of the matter, we are of the considered view that the present Contempt Petition is misuse of process of law. In that event, we have no hesitation to impose a cost of Rs.500/- (Rupees Five Hundred Only) upon the applicant to be paid to the respondents within a period of one month from the date of receipt of a copy of this order.

5. With the above observation, the CP is dismissed. Notices issued to the respondents are discharged.

*S. Raju*  
(SHANKER RAJU)  
MEMBER(J)

*M.P.Singh*  
(M.P.SINGH)  
MEMBER(A)

/rao/